

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UN-STARRED QUESTION NO. 1154  
ANSWERED ON MONDAY, THE 10<sup>th</sup> FEBRUARY, 2020/ MAGHHA 21, 1941 (SAKA)**

**MERGERS AND ACQUISITIONS**

**QUESTION**

**1154. DR. (PROF.) KIRIT PREMJBHAI SOLANKI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कॉर्पोरेट कार्य मंत्री**

- (a) the details of all Mergers and Acquisitions in India during the years 2017-2019, with the name of the merging companies, acquiring company and the date in which the agreements was completed;**
- (b) whether out of the total FDI inflows into India a large part is in the form of Mergers/Acquisitions; and**
- (c) if so, the details thereof along with the reasons why India is getting a large amount of Mergers and Acquisitions?**

**ANSWER**

**THE MINISTER OF STATE FOR  
FINANCE AND CORPORATE AFFAIRS**  
वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री

**(SHRI ANURAG SINGH THAKUR)**  
(श्रीअनुराग सिंह ठाकुर)

**(a) to (c): The Competition Commission of India(CCI) under the Competition Act, 2002 receives the notice of Combinations (Mergers and Acquisitions) above certain thresholds defined in terms of Assets and Turnover under section 5 of the Competition Act, 2002. Besides, certain other transactions (Merger & Acquisitions) are also not notified to the Commission pursuant to the exemption notification issued by Government of India (Deminimis Notification) or the relaxation provided under the regulations issued by the Commission regarding regulation of combinations. The details of combinations such as name of the parties and date of approval of combinations, during the years 2017-19 are available on Commission's website. The link to the same is <https://www.cci.gov.in/10>. CCI does not receive information regarding date of completion of agreements from the merging /acquiring enterprises.**

Further, under the provisions of section 230 to 232 of the Companies Act, 2013 r.w. Companies (Compromise, Arrangements and Amalgamation) Rules, 2016, the National Company Law Tribunals (NCLTs), approves the schemes, further, under the provisions of section 233 of the Companies Act, 2013, the Central Government has delegated Regional Directors to approve the scheme of Mergers and Amalgamations between certain class of companies after following the thorough process of Law. The details of Scheme, such as name of the parties and date of approval of schemes during the years 2017-19 are available on NCLT website. The link to the same is <https://nclt.gov.in/exposed-order-judgements-page>.

Number of Schemes approved by the Tribunal/ Regional Director/ Central Government, combination approved by the CCI during the period 2017-2019 are as under:

	2017-18	2018-19	Total
<b>CCI</b>	<b>73</b>	<b>89</b>	<b>162</b>
<b>RD</b>	<b>853</b>	<b>777</b>	<b>1630</b>
<b>G. Total</b>	<b>926</b>	<b>866</b>	<b>1792</b>

The Ministry of Commerce and Industry, Department for promotion of Industry and Internal Trade has informed as under (Source: RBI):

SI No.	Year	FDI Equity Acquisition Cases reported in million	Inflows through Cases in US\$	Total FDI Equity Inflows
1	2017-18 (April to March)		7,490.73	44,856.75
2	2018-19 (April to September)		5,622.14	44,366.03

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